

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.513/TL/2024**

Subject : Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 and its subsequent Clarification and replacement, if any, with respect to grant of Transmission License to Eastern Region Expansion Scheme -XXXIX Power Transmission Limited.

Petitioner : ERES – XXXIX Power Transmission Limited (ERESPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

**Petition No.514/AT/2024**

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to Transmission System Being established by the ERES–XXXIX Power Transmission Limited.

Petitioner : ERES – XXXIX Power Transmission Limited (ERESPTL)

Respondents : Central Transmission Utility of India Limited and Ors.

Date of Hearing : **19.2.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Anand Kumar Shrivastava, Advocate, ERESPTL  
Shri Ravi Nair, Advocate, ERESPTL  
Shri Jatin Mahani, ERESPTL  
Shri Sandeep Mahapatra, Advocate, OPTCL  
Shri Swapnil Verma, CTUIL  
Shri Akshayvat Kislay, CTUIL

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner submitted that the Petitioner has complied with all the directions issued vide Record of Proceedings for the hearing dated 28.1.2025. He further submitted that the name of the Company has been changed from ERES-XXXIX to TP Gopalpur, and sought permission to place on record the certificate in support thereof.

2. The learned counsel for Respondent No. 5, OPTCL, submitted that OPTCL has complied with the directions issued vide Record of Proceedings dated 28.1.2025 and has already submitted a brief note in this regard.

3. Considering the submissions made by the learned counsels for both the parties, the Commission directed as under:

(a) CTUIL to file on an affidavit, within a week, the following information:

(i) The 'necessary augmentation for providing the connection to the ISTS' in terms of Regulation 12.5 of the GNA Regulations for each of the applicants at Gopalpur (ISTS) S/s. File a copy of the GNA application for such applicants and granted by CTUIL specifying elements covered under Regulation 12.5 of the GNA Regulations. Whether applicants have applied for the GNA or GNARE?

(b) The Petitioner to file an appropriate Application for the change in the Company's name and place on record the supporting documents in this regard.

4. The matters will be listed for the hearing on **6.3.2025**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**